

IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI

ORIGINAL APPLICATION NO. 433 OF 2022

IN THE MATTER OF:

Pateshwari Prasad Singh

.... Applicant

Versus

State of Uttar Pradesh & Ors.


... Respondents

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Date:12.01.2025

FILED BY:

  
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Supreme Court of India  
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IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI

ORIGINAL APPLICATION NO. 433 OF 2022

IN THE MATTER OF:

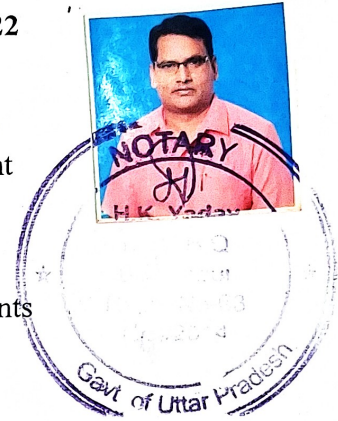
Pateshwari Prasad Singh

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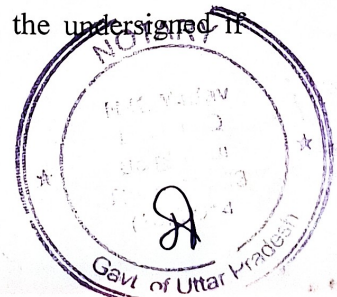
... Respondents



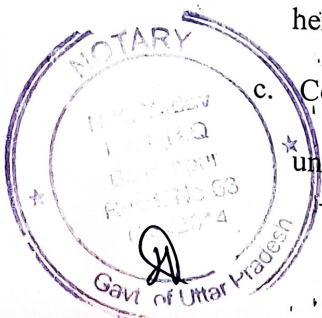
**AFFIDAVIT OF RESPONDENT No. 10 EXECUTIVE OFFICER, NAGAR  
PALIKA PARISHAD, BALRAMPUR IN COMPLIANCE OF ORDER OF  
THIS HON'BLE TRIBUNAL DATED 19.12.2024**

I, Lal Chand Maurya, aged about 54 years, son of Late Doodhnath Maurya, posted as Executive Officer, Nagar Palika Parishad, Balrampur, the deponent, do hereby solemnly affirm and declare as under: -

1. That the deponent is the Executive Officer, Nagar Palika Parishad, Balrampur and as such, he is fully conversant with the facts of the case deposed to hereinafter.
2. That this Hon'ble Tribunal vide its order dated 19.12.2024 passed in the captioned matter had interalia directed as follows  
*"7. Further progress reports be also filed by the District Magistrate, Balrampur and the Executive Officer, Nagar Palika Parishad, Balrampur!.."*
3. That in deference of the abovementioned directions, the undersigned is filing the present affidavit.
4. That the progress report is as below:



- i. A temporary Materials Recovery Facility (M.R.F.) Centre of 5 ton capacity has been constructed and has been made functional manually. Dry and Wet Waste is collected from all the wards of Nagar Palika after segregating them and they are disposed of at the abovementioned facility. Dry waste is collected by the waste pickers of Nagar Palika which results in disposal of the waste in significant quantity.
- ii. Money has been allocated by the State for construction of one more M.R.F. Centre against which tender procedure has been done and the work, is underway. The tentative date of completing the work is February 2025.
- iii. A total of 32 Metric Tonnes of waste is generated in Nagar Palika Parsihad, Balrampur in which about 14.4 Metric Tonnes waste is wet waste. For the disposal of said wet waste, Director State Mission, State Mission Directorate, U.P. has disbursed an amount of Rs. 39.88 Lakhs each for construction of 3 Pit Composting Plant. The status of construction of said 3 pit composting plants is as follows:
  - a. Construction of Pit Composting plant at ward no. 13 Andhiyaribagh is almost complete. Photographs of the said plant is annexed herewith and marked as **Annexure No. R10/1**
  - b. Construction of Pit Composting plant in Ward No.03 Khalwa South is underway. Photographs of the said plant is annexed herewith and marked as **Annexure No. R10/2**
  - c. Construction of Pit Composting plant in Ward No.07 Achlapur is underway.



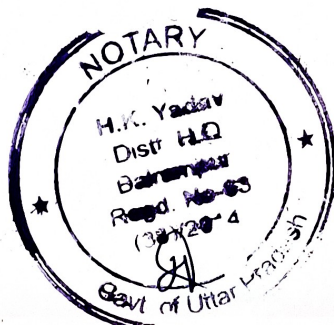
The tentative date for completion of the said pit composting plants is February 2025.

- iv. For treating the water from the drains, phytoremediation work is being done and land has been provided to Executive Engineer, Construction Division, U.P. Jal Nigam (Urban) Balrampur for construction of S.T.P. under the S.B.M. (Urban) 2.0 programme.
- v. It may be noted that a M.R.F. Centre was constructed by the Nagar Palika Parishad, Balrampur at Tulsi Road near Mewalal Police Station for the disposal of the waste generated in the city. However, the land on which the said centre has been constructed is subject matter of case- Consolidation No. 17998 of 2021; Indrajeet Tiwari Vs. Deputy Director of Consolidation, Balrampur & Ors. in which the Hon'ble Court of Judicature at Allahabad has passed an interim order dated 19.08.2021 in, the operative portion of the same is as under:

*"Till the next date of listing, parties shall maintain status quo as it exists today in respect of possession and also in respect of the entries in the revenue records."*

A counter affidavit has already been filed in the matter by the Nagar Palika Parishad, Balrampur and the case is being actively pursued by the Parishad, Next hearing date 13.02.2025. Photographs of the said plant is annexed herewith and marked as **Annexure No. R10/3**

5. That the above facts are being placed for the kind consideration of this Hon'ble Tribunal.

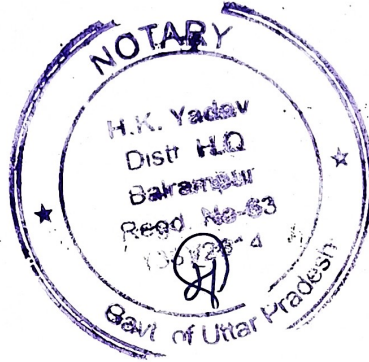


DEPONENT

Verification

I, the deponent, above-named do hereby verify that the contents of above reply are true to my personal knowledge. No part of this affidavit is false and nothing material has been concealed. So help me God.

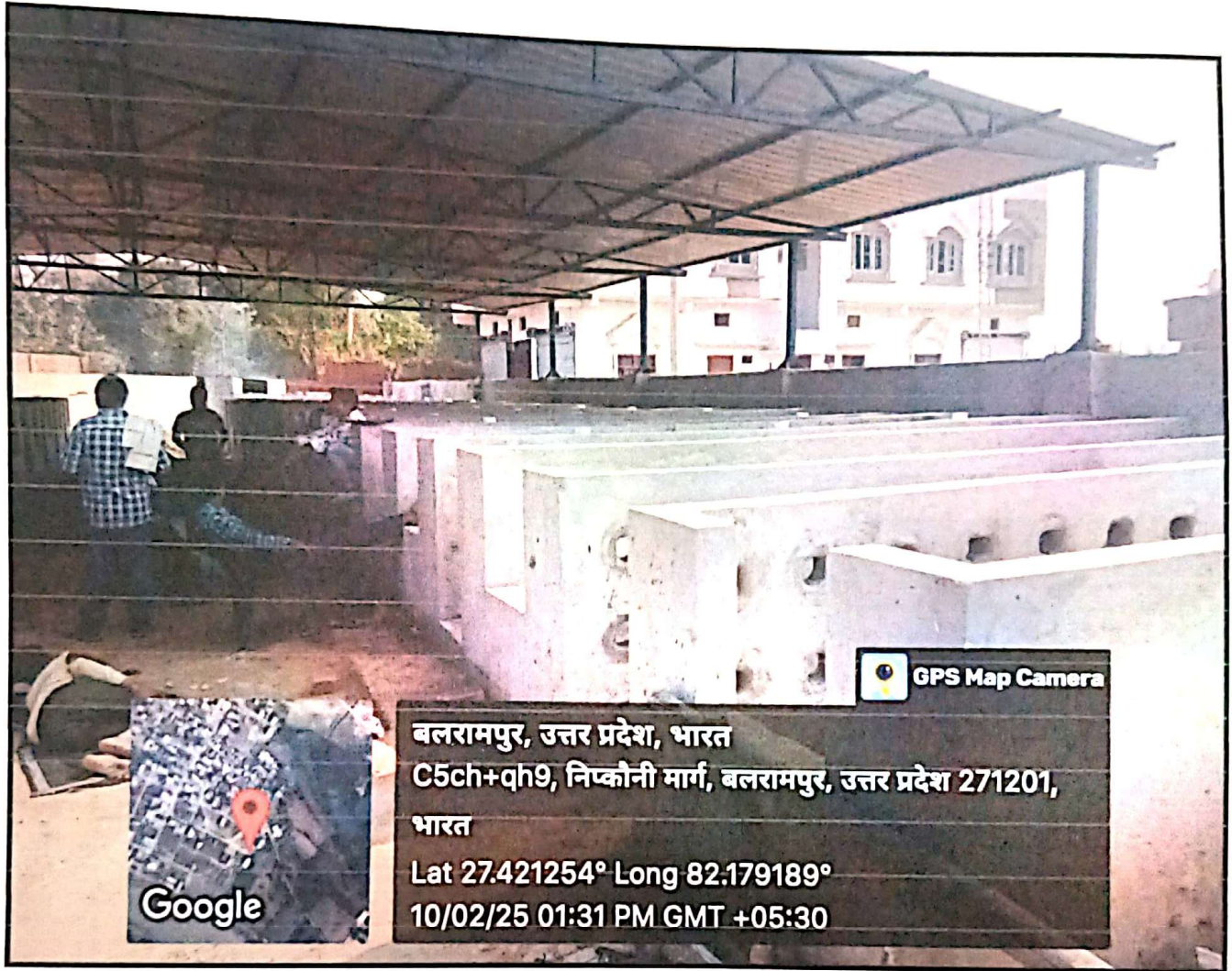
VERIFIED ON THIS THE <sup>TH</sup> DAY OF FEBRUARY, 2025 AT



  
DEPONENT



वार्ड नं० 13 अंधियारीबाग में पिट कम्पोस्टिंग प्लान्ट का निर्माण फोटोग्राफ



10.02.2025

881  
आदर्श नगर पालिका परिषद, बलरामपुर

7

वार्ड नं० 13 अंधियारीबाग में पिट कम्पोस्टिंग प्लान्ट का निर्माण फोटोग्राफ

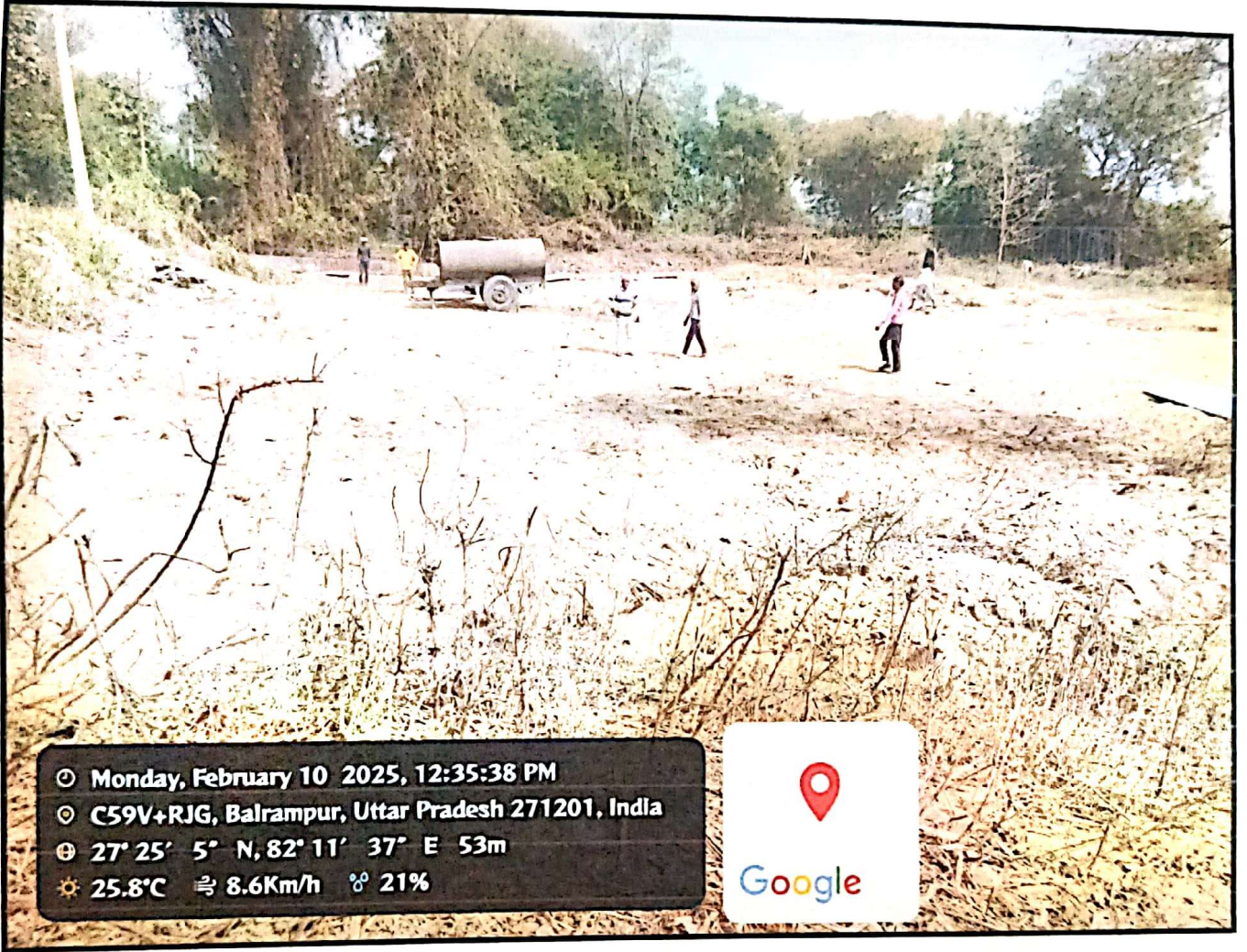


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*Ali*

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प्रगति का फोटोग्राफ

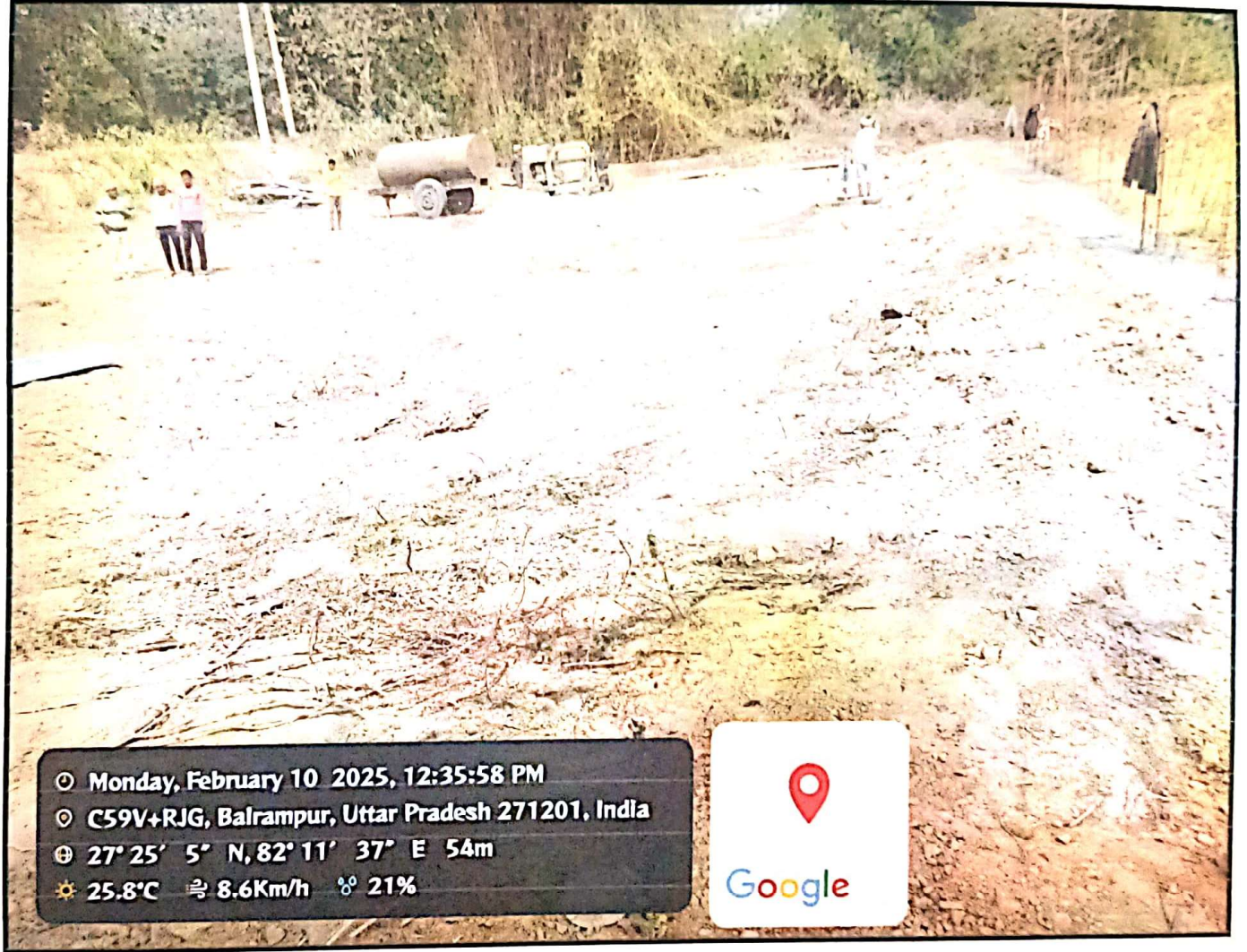


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आदर्श नगर ~~उत्तिका~~ परिषद, बलरामपुर

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वार्ड नं0 03 खलवा दक्षिणी में वेस्ट प्लान्ट निर्माण कार्य  
प्रगति का फोटोग्राफ

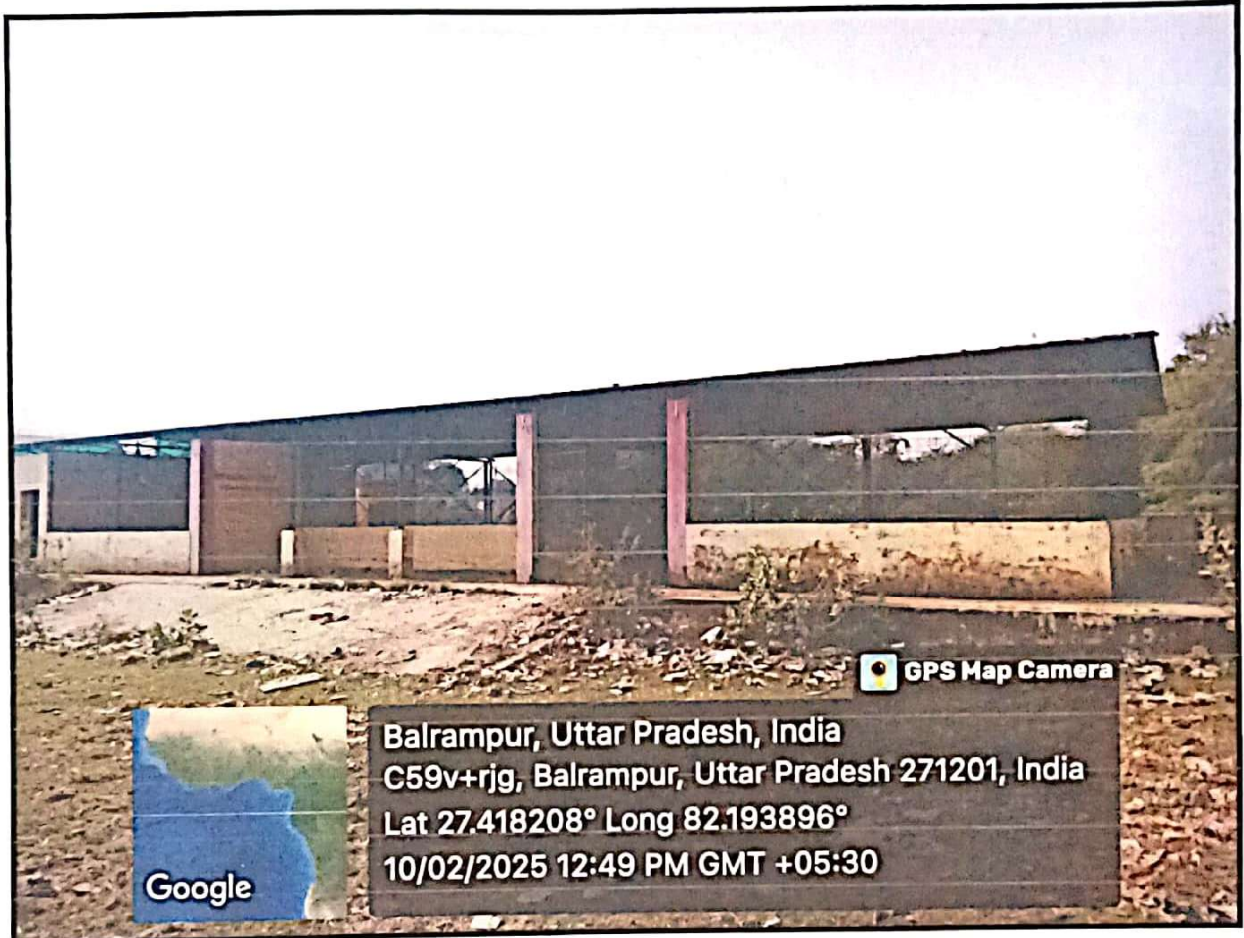


10.02.2025

*Asin*

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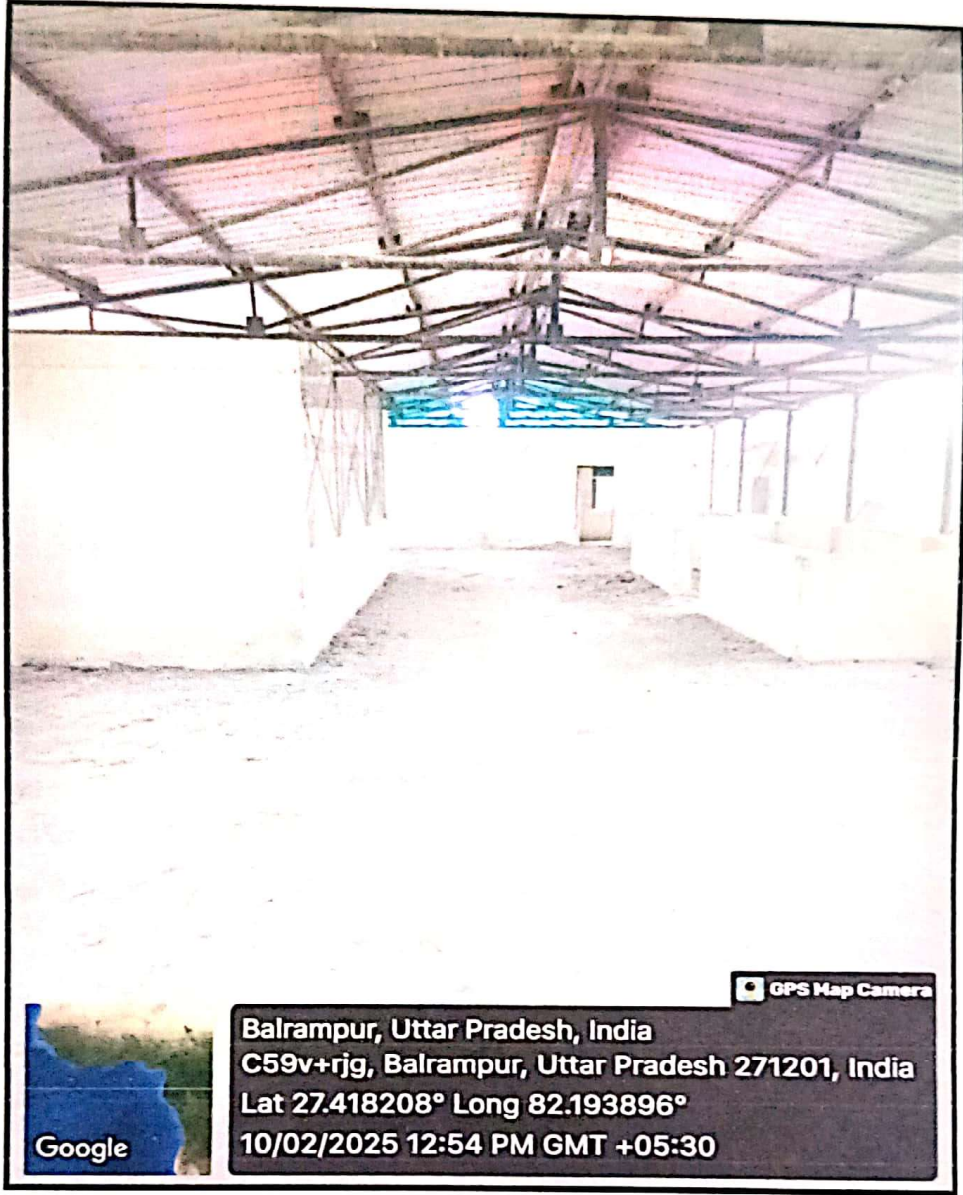
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तुलसीपुर रोड पर मेवालाल पुलिस चौकी के पास एम0आर0एफ0 सेन्टर का निर्माण का फोटोग्राफ



10.02.2025

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आदर्श नगर पालिका परिषद, बलरामपुर

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तुलसीपुर रोड पर मेवालाल पुलिस चौकी के पास एम0आर0एफ0 सेन्टर का निर्माण का फोटोग्राफ



10.02.2025

*Ali Khan*

True Copy

BEFOR THE NATIONAL GREEN TRIBUNAL NEW DELHI



ORIGINAL APPLICATION No. 433 OF 2022

**Pateshwari Prasad**

...Applicant

Versus

**State of U.P. & Ors.**

...Respondents


I / We Petitioner (s) Respondent (s) in the above Petition /Suit Appeal / Reference/ Petition do hereby appoint and retain to act and appear for me / us -


**Abhishek Yadav, Advocate UP/2682/2006**

in the OA/Appeal /Reference and on my / Our behalf to conduct and prosecute or (defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and applications for Review, to file and obtain return of documents, and to deposit and receive money on my / our behalf in the said OA /Appeal /Petition /Reference and in applications of Review and to represent me/us and to take all necessary steps on my behalf in the above matter. I/we agree to ratify all acts done by the aforesaid advocate' in pursuance of this authority.

Date this the **12.02.2025**

ACCEPTED, IDENTIFIED & CERTIFIED:

  
(Abhishek Yadav)  
Advocate,

  
PETITIONER(S) /RESPONDENT(S)  
APPELLANT (S)


The address for service of the said advocate is office:

MEMO OF APPEARANCE

The Registrar  
The NGT

Please enter my appearance on behalf of petitioner(s) Appellant(s) in the above matter.

Dated **12.02.2025**

  
(Abhishek Yadav)  
Advocate,